

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2469  
ANSWERED ON:06.02.2014  
ASSETS SURVEY AND COMPUTERISATION OF RECORDS  
Venugopal Shri P.

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Union Government has directed the State Wakf Boards to undertake an assets survey and computerization of records;
- (b) if so, the details thereof;
- (c) whether the prospect of orderly management of Wakf property has emerged with the enactment of Wakf (Amendment) Act, 2013; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a) and (b) Based on the recommendation of the Joint Parliamentary Committee (JPC) on Waqf in its 9th Report, the Central Government has launched a scheme in December 2009 for Computerization of records of State Waqf Boards with Central financial assistance. The main objective of the scheme is to streamline record keeping, introduce transparency and to computerize various functions of the Waqf Boards. It envisages development of a web-based software application named Waqf Management System of India (WAMSI). WAMSI is a centralized database covering the following four modules:

- (i) Registration of auqaf;
- (ii) Mutawalli return assessments;
- (iii) Leasing details of auqaf; and
- (iv) Litigation tracking of auqaf.

Section 4 of the Waqf Act, 1995, envisages that the State Government may, by notification in Official Gazette, appoint a Survey Commissioner and as many Additional or Assistant Survey Commissioners as may be necessary for the purpose of making a survey of auqaf in the State. The Central Government in November, 2013 has written letters to the State Governments in this regard.

(c) and (d) Due to limitations in the Wakf Act, 1995, it was not effective in better administration and protection of the waqf properties. Therefore, amendments in the Wakf Act, 1995 have been brought out envisaging protection and better management of waqf properties in the country. The Waqf (Amendment) Act, 2013 has come into force with effect from 1st November, 2013.